

SCHEDULE II FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS
*(Under Regulation 18 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)*

11th February 2021

To
The Liquidator
Arun Kumar Goyal
Address: R 212, Dua Complex, 24 Veer Savarkar Block, Vikas Marg, Shakarpur Delhi-110092.
Email: arung1008@gmail.com
IP Registration: IBBI/IPA-001/IP-P0135/2019-2020
From
Dhani Loans & Services Limited (formerly Indiabulls Consumer Finance Limited)

Subject: Submission of proof of claim in respect of the liquidation of Arinit Sales Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,
Dhani Loans & Services Limited (formerly Indiabulls Consumer Finance Limited) hereby submits this proof of claim in respect of the liquidation of Arinit Sales Private Limited.

The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Dhani Loans & Services Limited (formerly Indiabulls Consumer Finance Limited)
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Registered Office: M-62 & 63, First Floor, Connaught Place, New Delhi 110001. Branch Office: Ground Floor, Annexe Building, Plot No. 422-B, Udyog Vihar, Phase-4, Gurugram - 122016. Email: ivfl.legal@indiabulls.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	Rs 56,49,349.00 (Rupees Fifty Six Lakh Forty Nine Thousand Three Hundred and Forty Nine Only)
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. Loan application 2. Loan agreement 3. Statement of account 4. Repayment schedule 5. Foreclosure statement
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	N.A



6.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>That the Corporate Debtor, approached the financial creditor for availing loan facility for meeting the business capital requirements.</p> <p>2. That consequently upon acceptance of the offer of the aforesaid loan facility, loan agreement was executed by and between the corporate debtor and the financial creditor for an amount of a sum of Rs Rs 50,25,000/- Rupees Fifty Lakh Twenty Five Thousand Only/- under Loan Account No. S00030258 hereinafter referred to as the "loan agreement". As per the loan agreement, loan facilities were repayable in 36 equated monthly installments.</p> <p>Copy of the loan agreement is hereby annexed as ANNEXURE-1.</p>
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N.A
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	N.A
8A.	WHETHER SECURITY INTEREST RELINQUISHED	N.A
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	N.A
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	<p>Account no. 97020033391606 Bank : AXIS BANK LIMITED IFSC CODE: ITIB0001359 ADDRESS: S.O-29, GROUND FLOOR, HUDA MARKET, SECTOR-31, GURGAON - 122001, HARYANA II</p>
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	<p>(i) Copy of statement of account is hereby annexed as ANNEXURE C (ii) Copy of foreclosure statement is hereby annexed as ANNEXURE D (iii) Copy of repayment schedule is hereby annexed as ANNEXURE E</p>



Signature of financial creditor or person authorized to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)
VIPIN SAROHA
Position with or in relation to creditor- Legal head- Dhani Loans & Services Limited (formerly Indiabulls Consumer Finance Limited)
Address of person signing- Official address of person signing –Ground Floor, Annex Building, Plot No. 422, Udyog Vihar, Phase-4, Gurugram – 122016

AFFIDAVIT

I, VIPIN SAROHA currently working with Dhani Loans & Services Limited (formerly Indiabulls Consumer Finance Limited) do solemnly affirm and state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, that is, the 21st December 2020 and still is, justly and truly indebted to the Financial Creditor in the sum of Rs 6,49,349.00 (Rupees Fifty Six Lakh Forty Nine Thousand Three Hundred and Forty Nine Only)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - A. Loan Application
 - B. Loan Agreement
 - C. Statement of Account
 - D. Repayment Schedule
 - E. Foreclosure Statement
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use had or received any manner of satisfaction or security whatsoever.
5. Solemnly, affirmed at Gurgaon on day, the February day of 2021

Date:
Place: Gurgaon



Deponent's Signature

VERIFICATION

VIPIN SAROHA, the Authorized representative of the financial creditor hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Gurgaon on this day of February 2021



Deponent's Signature



Dear Sir/ Madam ,

Ref: Prepayment of your Loan Account No

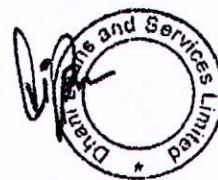
S00000258

Product

Business Installment Loan

With reference to your request for the above, we enclose here with the following amount payable :

Future POS (As per repayment schedule)	-
Pending Installement	38,14,973.00
L.P.P/ Default Interest	18,30,221.00
Cheque Bouncing charges	4,155.00
Interest for the month	-
Foreclosure charges @ 5% on Future POS+GST	-
Unadjusted Amount	-
Total Amount Payable	56,49,349.00



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Dhani Loans and Services Limited (formerly Indiabulls Consumer Finance Limited and IVL Finance Limited)
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